

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.137 of 2020

IN THE MATTER OF:

Sunil Amarlal Chawla

...Appellant

Versus

Union Bank of India & Anr.

...Respondents

Present:-

For Appellant: Mr. Vikram Nankani & Mr. Chandra Rao, Advocates

For Respondent: Mr. Savita Nangare & Mr. Purusharth Bisht, Advocates

O R D E R
(Virtual Mode)

13.08.2020 For filing of 'Reply-Affidavit' of the Respondent Nos. 1 and 2, three days' time from today is granted. Thereafter, three days' time is granted to the Appellant side to file Rejoinder.

The copies of the 'Reply-Affidavit'/Response of Respondent Nos. 1 and 2 and the Rejoinder of the Appellant, if any, are to be served to the other side well ahead of the next date of hearing.

The Registry is directed to List the matter **on 24th August, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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